

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No. 70222 of 2019

(Arising out of Order-in-Appeal No.117-ST/APPL/LKO/2018 dated 08/02/2018 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Lucknow)

M/s Aadhar Enterprises,

...Appellant

VERSUS

Commissioner of Central Excise, LucknowRespondent

(12th Floor, Hall No.-1, Kendriya Bhawan, Lucknow-226024)

APPEARANCE:

A letter on record,

for the Appellant

Shri Madhukar Aanand, Authorised Representative

for the Respondent

CORAM: HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 70121 / 2022

DATE OF HEARING : 05 August, 2022

DATE OF DECISION : 05 August, 2022

P. ANJANI KUMAR:

The appellant have gone under SVLDRS Scheme and Form-IV has also been issued. Accordingly, I dismiss the appeal as deemed withdrawn.

(Dictated and pronounced in open court)

**(P. ANJANI KUMAR)
Member (Technical)**

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